

(b) if so, whether Western countries objected to India's proposal: and

(c) if so, the policy of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SIMPAL) : (a) No, Sir.

(b) India had not initiated any proposal in this regard.

(c) The Codex Alimentarius Commission in its 22nd Session held in Geneva from 23rd to 28th June, 1997 adopted the guidelines for the use of term "Halal" as defined under Islamic Law for the purposes of food Labelling to ensure fair trade practices.

#### **Non-Availability of Food Processing Industries**

5197. SHRI D.S. AHIRE :

SHRI MANIKRAO HODLYA GAVIT :

Will the PRIME MINISTER be pleased to state :

(a) the loss of fruits and vegetables every year due to non-availability of food processing industries in the country. State-wise details;

(b) whether the Government chalked out any scheme for optimum utilisation of fruits and vegetables in the country; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Although no survey has been conducted by the Ministry of Food Processing Industries to assess the loss of Fruits and Vegetables, it is estimated that quality deterioration and loss in value that take place, is about 25 to 30% of some fruits & vegetables due to inadequacy of post-harvest infrastructure and perishability of the produce. The State-wise details are not available.

(b) and (c) Ministry of Food Processing Industries under its Plan Schemes, provides financial assistance in the form of soft loan and grant to Cooperatives, Non-Governmental Organisations, Public Sector Undertakings, Private Industries, Research Institutions etc. for creation of infrastructural facilities, cold storages, setting up of food parks, setting up/expansion/modernisation of food processing industries, and Research and Development projects etc. Such activities would, inter alia, result in reduction of post harvest losses of horticultural production.

12.01 hrs.

[English]

#### **PAPERS LAID ON THE TABLE**

##### **Memorandum of Understanding Between the Nuclear Power Corporation of India Ltd. and the Department of Atomic Energy for the year 1998-99 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1314/98]

- (2) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1315/98]

- (3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1316/98]

- (4) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1317/98]

##### **Annual Report and Review on the Working of Orissa Agro Industries Corporation Ltd., Bhubaneswar for the year 1998-99 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-
  - (a) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89.
  - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89